

O.A.NO. 280/92Order dated 18.8.1999

This matter has been posted to today for passing final orders on this OA. In the O.A. the petitioner has prayed for staying the departmental proceedings against him till the finalisation of the trial in the GR Case. He has also prayed for quashing the entire proceedings including the findings of the inquiring officer and the punishment of reversion imposed in the order dated 5.8.1993 at Annexure-13.

2. We have heard Shri Ganeswar Rath, the learned counsel for the petitioner, Shri S.B.Jena, the learned A.S.C. for the departmental respondents, and Shri D.R.Patnaik, the learned counsel for respondent no.4. It has been submitted by the learned counsel for the petitioner that as the enquiry has been completed and the punishment has been imposed, his original prayer for staying the departmental proceedings has become infructuous. It has also been submitted by the learned counsel for the petitioner, Shri Ganeswar Rath that against the order of punishment the applicant had filed appeal before the Director General of All India Radio who in his order dated 18.4.1994 has quashed the punishment at Annexure-13 and has remanded the matter to the inquiring authority for further enquiry. As the impugned order of punishment has already been quashed in this order dated 18.4.1994 by Director General of A.I.R., it is submitted by the learned counsel for the petitioner that the O.A. has become infructuous. In view of this, the O.A. is disposed of for having become infructuous. No costs.

(G.NARASIMHAM)

MEMBER(JUDICIAL)

(SOMNATH SOM)

VICE-CHAIRMAN